

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH

**SERVICE TAX MISCELLANEOUS APPLICATION NO. 70444 OF 2019
SERVICE TAX MISCELLANEOUS APPLICATION NO. 70336 OF 2018
IN**

SERVICE TAX APPEAL NO. 71097 OF 2018

(Arising out of Order-in-Appeal No. NOI-EXCUS-001-APP-1966-17-18 dated 27.03.2018
passed by the Commissioner (Appeal), Central Tax Commissionerate, Noida)

**Commissioner, Central Tax (Central
Goods & Service Tax), Noida**
C-56/42, Renu Tower, Sector 62,
Noida-201309
(Through the Assistant Commissioner,
Central Tax, Div-1, Noida)

....Appellant

Versus

M/s. Industrial Food Management (P) Ltd.
378, First Floor, Block-III, Ganga Shopping Complex,
Sector 29, Noida- 201301

...Respondent

APPEARANCE:

Shri B.K. Jain, Authorized Representative for the Department
Shri Kunal Aggarwal, Advocate for the Respondent

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: September 24, 2021

FINAL ORDER NO. 70234 / 2021

JUSTICE DILIP GUPTA

The Department wishes to withdraw this appeal because of
the prescribed monetary limit in the instructions dated August 22,
2019. The applications are allowed and the appeal is dismissed as
withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Archana